

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3371 of 2021**

Arjun Singh @ Deva Singh **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ranjan Kumar Singh, Advocate
For the State : Mr. Tarun Kumar, A.P.P.

02/13.04.2021 Heard Mr. Ranjan Kumar Singh, learned counsel for the petitioner and Mr. Tarun Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Barhait P.S. Case No. 139 of 2020.

The petitioner was apprehended by the police with a stolen motorcycle.

The petitioner is in custody since 07.11.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Sahibganj, in connection with Barhait P.S. Case No. 139 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-